

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 364 (ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.11.2017**

**NAME OF THE COMPANY: M/s Vesuvius India Ltd. Vs. M/s Fenace Auto
Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. Mohinder Vig, & Mr. Vinod Khurana, Advocates		
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	For the Respondent:	Mr. Ravinder Singh & Ms. Raveesha Gupta, Advocates		
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ORDER

Ld. Counsel for the Respondent has apprised this Bench that a similar petition is pending before the Principal Bench under the cause title BMI Minerals Vs. Fenace Auto Ltd. It has been recorded therein that an IRP has already been appointed in those proceedings to take over the management of Fenace Auto Limited. To ascertain complete details, time is prayed for.

In the meanwhile, the Petitioner / Operational Creditor has filed its Ledger Account.

To come up on 10th November, 2017.


**(S. K. Mohapatra)
Member (T)**


**(Ina Malhotra)
Member (J)**